

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

75. IA 1975/2023
IN
C.P. (IB)/1243(MB)2021

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **16.05.2023**

Name of the Party: STCI Finance Limited (Creditor) through the
Resolution Professional Kanak Jani
Vs.
Mr. Abhishek Bheemrao Patil

Section 95(1), 60(2) of Insolvency and Bankruptcy Code, 2016

ORDER

The Court is convened through Video Conference.

1. Ms. Mitali Bhatt, Ld. Counsel for the Applicant present.
2. Counsel for the Applicant submits that the matter had already been dismissed as withdrawn in view of settlement. Nothing survives in this Application. The IA becomes infructuous. Hence, IA-1975/2023 is **dismissed as infructuous.**

Sd/-

Sd/-

PRABHAT KUMAR
Member (Technical)

KISHORE VEMULAPALLI
Member (Judicial)

/Dubey/